

(b) if not, since when it is not visible;

(c) whether Pakistan's T.V. programmes are clearly visible in these areas; and

(d) if so, the steps taken to improve the visibility of programmes?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) Does not arise.

(c) Pakistan TV programmes are received in the border areas of J & K State .

(d) With a view to improve Doordarshan's coverage in the State of J & K , 14 TV transmitter projects of varying powers are presently under implementation in the border districts of the State. Besides, two more High power TV transmitters (HPTs) are envisaged to be set up in Poonch and Rajouri districts subject to approval by the competent authority, availability of resources and other infrastructural facilities.

Dispute over Air Corridor

364. SHRI SATYAJIT SINH DULIPSINH GAEKWAD:
SHRI MADHAVRAO SCINDIA:

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there has been a dispute between Airport Authority of India and the Indian Air Force about Air corridor W-3-1;

(b) if so, the details thereof;

(c) whether as a result of this a mid-air collision has taken place recently and if so, the details of the incident;

(d) whether the matter has since been resolved; and

(e) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) and (b) No, Sir. There was no dispute, but the widening of this corridor was discussed between them.

(c) No, Sir.

(d) and (e) The matter has been settled by mutual consultation.

Delhi Apartment Ownership Act, 1986

365. SHRI PRAMOD MAHAJAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned 'Builders cash in on delay in Act' and 'Notified for 11 years, enforced never' appearing in the 'Indian Express', New Delhi dated 24.9.97 and 25.9.97 respectively;

(b) if so, the facts reported thereon and action taken by the Government thereon; and

(c) the time by which the amendments in the Delhi Apartment Ownership Act, 1986 are likely to be introduced?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN) : (a) Yes, Sir.

(b) The reasons for non-implementation of the provisions of the Delhi Apartment Ownership Act is that immediately after notification of the Act, the Delhi Administration and the DDA who are the implementing authorities raised certain points relating to the appointment of a 'competent authority' as desired in section 3(m) of the Act. The matter was considered and a view was taken that the definition of "competent authority" needs to be amended, to enlarge the number of functionaries in view of the increasing number of apartment buildings coming up in the capital city. It was also felt that the provisions contained in several other sections of the existing Act were not adequate. Moreover, there were no penal provisions for non-compliance of the provisions in the Act, which rendered the Act a non-starter.

A working group was set up in June, 1988 to examine and work out the modalities for speedy implementation of the Delhi Apartment Ownership Act. This Working Group had held several meetings and had recommended modifications to several provisions. The infirmities in the Act coupled with the need to control the activities of builders gave rise to the need for considering comprehensive amendments to the existing Act. It was felt that instead of making a few amendments in the existing Act, it would be appropriate to draft a comprehensive legislation, which would also cover issued relating to regulation of builders and developers and provide for protection to prospective flat or plot holders. Accordingly, the draft Delhi Apartment Ownership Bill is being formulated.

(c) On receipt of competent approval the Bill will be introduced in the Parliament shortly. It is in the final stage of drafting.

Irregularities at IGI Airport

366. SHRI RAM BAHADUR SINGH :
SHRI SUKDEO PASWAN:

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether cases of corruption and irregularities in the matter of issuing work permits, securing postings in the vigilance section and fleecing of passengers at the IGI airport have been detected recently;